

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-64/2000(Pt.)/_4650/A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti. Bijay Lashmi Boruah,
Principal Judge, Family Court
Dhubri.

Dated Guwahati, the th 27 June, 2022.

Sub:- **Extension of Commuted leave.**

Ref:- Your letter No FC.XII-3/2019/324/E Dated 23rd June, 2022.

Madam,

With reference to the above, I am directed to inform you that you have been granted **extension of Commuted leave for another 28 days i.e. from 25.06.2022 to 22.07.2022 with station leave permission till the morning of 25.07.2022 (suffixing 23.07.2022 & 24.07.2022)**, subject to submission of your latest Leave Admissibility Report from the office of the Principal Accountant General (A&E), Assam, Guwahati. Further, the Counsellor, Family Court, Dhubri has been allowed to remain in charge of the Family Court, Dhubri, till you resume duty.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-64/2000(Pt.)/4651-4652/A, dated , 27-06-2022

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. A copy of standard form of application for leave of the officer is sent herewith.
2. ✓ The Project Manager, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)

Rda